

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH,
NEW DELHI.

Date of Decision: 18.11.92

OA 445/92

K.K. NAGRATH & ORS.

... APPLICANTS.

vs.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

THE HON. MR. JUSTICE RAM PAL SINGH, VICE CHAIRMAN (J).
THE HON. MR. I.P. GUPTA, MEMBER (A).

For the Applicant ... SHRI D.R. GUPTA.

For the Respondents ... SHRI P.P. KHURANA.

1. Whether Reporters of local papers may be allowed to see the Judgement ?

2. To be referred to the Reporters or not ?

JUDGEMENT (ORAL)

Both are heard. The learned counsel for the respondents said that they were implementing the orders given in the judgement in OA 1599/87 (Daljit Kumar & Anr. vs. UOI & Anr.) and the said related OAs. They agreed to extend the benefits to the applicants also provided they are similarly situated.

In view of the above, the application is disposed of finally. The parties to bear their own costs.

I.P. Gupta
(I.P. GUPTA)

MEMBER (A)

18.11.92

Ram Pal Singh
(RAM PAL SINGH)

VICE CHAIRMAN (J)

18.11.92